

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI
(APPELLATE JURISDICTION)**

Company Appeal (AT) (CH) No.08/2021
(Under Section 421(1) of the Companies Act, 2013)

(Arising out of Order dated 17.2.2021 passed in I.A.No.126 of 2021
in Company Petition No.117/241/HDB/2019
by the National Company Law Tribunal, Hyderabad Bench at Hyderabad.

In the matter of:

Oyster Medisafe Private Limited
Through its Authorized Representative
Mr.Indranil Mukherjee having its
Registered Office at SY.No.722, Dabilpur Village,
Medchal Mandal, Telangana 50140
Email id legal.in@bbraun.com

...Appellant

V

1. Sridhar Vasireddy
S/o Mr.Vasireddy Satyanarayana
R/o 19203, Gentle Oak Cove
San Antonio, Texas-78258
United States of America
sridharvasireddy@hotmail.com
Through Pusuluri Prudhvi
SPA Holder of Mr.Sridhar Vasireddy
R/o Plot No.362, Secretariat Colony
Manikonda, Puppalaguda
Hyderabad-500089, Telangana
prudhvipusuluri@outlook.com

...Respondent 1

2. Ajith N.Kumar, S/o Mr.N.U.Rao
R/o 1 Cascade Court East
Burr Ridge, Illinois-60527
United States of America
Through Pusuluri Prudhvi
SPA Holder of Mr.Sridhar Vasireddy
R/o Plot No.362, Secretariat Colony
Manikonda, Puppalaguda
Hyderabad-500089, Telangana
prudhvipusuluri@outlook.com

...Respondent 2

3. Verma J. Meka
S/o Mr. M. Suryanarayana Murthy
R/o 17511, harvest Avenue
Cerritos, California – 907203
United States of America
varmameka@yahoo.com

..... Respondent 3

Through
Pusuluri Prudhvi
SPA Holder of Mr. Verma J. Meka
R/o Plot No. 362, Secretariat Colony
Manikonda, Puppalaguda
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Present :

For Appellant : Mr.A.S.Chandhiok, Sr. Counsel
Mr.N.P.S.Chawla, Advocate

For Respondents R1-R3 : Mr.Mr.D.V.K.Phanindra, Advocate

ORDER
(VIRTUAL MODE)

Heard the Learned Senior Counsel Mr.A.S.Chandiok appearing for the Appellant.

Since, on behalf of R1 to R3 Learned Counsel Mr.Phanindra is appearing, notice to R1 to R3 is waived.

Mr.D.V.K.Phanindra, the Learned Counsel for R1 to R3 seeks time to file Reply/Response and accordingly granted one week's time from today to file Reply/Response for R1 to R3.

It is made clear that the Learned Counsel for R1 to R3 is required to serve the copy of the Reply to the Learned Counsel for the Appellant three days well in advance from the date of hearing.

The Registry is directed to List the matter on 9.3.2021 under the same caption.

**[Justice Venugopal M]
Member (Judicial)**

CHENNAI
1.3.2021
VS

**[Hon'ble Mr.Kanthi Narahari]
Member (Technical)**